
(2022) 02 UK CK 0074

In the Uttarakhand High Court

Case No : Writ Petition (CRL) No. 263 Of 2022

Dr. Hemant Gupta

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 17-02-2022

Acts Referred:

Citation : (2022) 02 UK CK 0074

Hon'ble Judges : S. K. Mishra, J;N.S. Dhanik, J

Bench : Division Bench

Advocate : Pankaj Kumar Sharma, J.S. Virk

Final Decision : Disposed Of

Judgement

S.K. Mishra, J

1. In this Criminal Writ Petition, the petitioner being a Doctor has prayed for the issuance of a writ of mandamus directing the respondents to provide

adequate police protection to the petitioner and his family. It is stated by the petitioner that because of the nature of work, i.e. being a Doctor in public

service, he has to come across various unknown persons, and he is also getting continuous threatening calls. So, it is submitted that he should be given

protection by the Senior Superintendent of Police, District Haridwar. The petitioner has already made a representation to the respondent no. 2 in this

regard.

2. The Senior Superintendent of Police, District-Haridwar, is, therefore, directed to immediately provide police protection to the petitioner. He shall

also take inputs from the Superintendent of Police, Roorkee Rural, District Haridwar and the Station House Officer, P.S. Kotwali Gangnagar, and

shall take a decision whether further police protection should be granted to the

petitioner, or not.

3. The learned counsel for the petitioner undertakes that within three days, he will produce a copy of this order, along with a copy of the Writ Petition,

before the respondent no. 2.

4. With such directions, the Writ Petition is disposed of.

5. Urgent certified copy of this judgment be granted to the parties on proper application.